

The Committee may, if it seems appropriate, submit an interim report within seven days of its first sitting suggesting action, if any, against police officials or any other involved persons pending submission of the final report within a period of 3 months."

Sir, this is the Order.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : Amal Dattaji, do you need a definition of judicial proceedings? Read Cr.P.C. Any enquiry where evidence can be collected, you ought to know this.

S. BUTA SINGH : This is an order and I will request the august House to...

(Interruptions)

SHRI H. R. BHARDWAJ : I thought, you know elementaries.

S. BUTA SINGH : My distinguished colleague Shri Sharad Dighe has raised again the same question that why an officer should not be suspended. As I have already answered, this is something which is premature and to treat the police officers in such a light manner will not be in keeping with the morale of the service, the discipline of the service and I am sure you cannot expect it. You cannot expect the Government to punish the officers on the hear-say and the press report. Sir, this inquiry is being conducted by the sitting judges of the High Court. The lawyers will have an opportunity to present their case. I am sure they will allow others also to bring their lawyers. I am very sure that lawyers will allow fair-play and justice even to this Committee. They have not listened to the wisdom of senior lawyers and the judges of the Supreme Court. I am sure at this point of time, they must respond to this very fair step taken by the Delhi Administration. I am sure this House will expect justice from the lawyers.

MR. DEPUTY-SPEAKER : Now we take up Item No. 11. Shrimati Sheila Dikshit.

15.17 hrs.

BUSINESS ADVISORY COMMITTEE
Forty-Eight Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : Sir, I beg to move :

"That this House do agree with the Forty eighth Report of the Business Advisory Committee presented to the House on the 23rd February, 1988."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 23rd February, 1988 "

The motion was adopted.

15.18 hrs.

MATTERS UNDER RULE 377

- (i) Need to provide financial assistance to Orissa for construction of some bridges over the tributaries of rivers Brahmani and Budha.

[English]

SHRI ANADI CHARAN DAS (Jajpur) : Jajpur is a thickly populated sub-division in Cuttack district, Orissa. The population of this sub-division is more than 10 lakhs. Kharasrota, the tributary of river Brahmani and Budha Nadi, the tributary of the river Baitarani are flowing through this sub-division. Bridges have not been constructed on these two tributaries. As a result of this villagers living on both sides of these two tributaries are facing a great difficulty. This affects a total population of about 5 lakhs. Demand has been made several times to construct bridges over these tributaries. But, it is regrettable that no steps have been taken in this regard. I would

[Shri Anadi Charan Das]

urge that bridges should be constructed on these two tributaries near Rajghat of Jajpur sub-division as early as possible. The Central Government should impress upon the State Government of Orissa the need for constructing these bridges during the financial year of 1988-89. As State Government is not in a position to provide finances for these bridges, I would request Union Government to provide funds for the same.

(ii) Demand for reducing the prices of Refampicin formulations

SHRI MANVENDRA SINGH (Mathura): On account of difference between the price of Refampicin allowed in the formulations and the actual import price, Refampicin formulators are to pay into the Drug Price Equalisation Account. Government is not paying attention to the issue and the files of leading formulators who had to pay over Rs. 6 crores have not been cleared despite assurances that action would be taken in accordance with the law. Leading formulators have also been overcharging and selling Refampicin formulations at the price not approved by Government. Government is requested to look into the whole matter urgently.

(iii) Need to provide financial assistance to Orissa for the common service and facility Centre for glass and Ceramic Industrial Complex at Jharsuguda (Orissa).

SHRI SRIBALLAV PANIGRAHI (Deogarh): Government of Orissa have moved the Ministry of Industrial Development, Government of India to make a provision for financial assistance by the EEC for the common service and facility centre for successful implementation of a glass and ceramic industrial complex at Jharsuguda in Sambalpur district. Identification of products and preparation of project profiles for glass and ceramic complex has been completed in consultation with Central Glass and Ceramic Research Institute, Government of India. For successful implementation of the project, a common service and facility

centre to provide technological assistance and common facility is considered essential. A synopsis of the Complex indicating the financial requirement for the common service and facility centre has been sent to Government of India by the Orissa State Government.

The Ministry of Industrial Development, Government of India should take necessary steps forthwith for making available financial assistance for the common service centre

[Translation]

- (iv) Need to help handloom weavers of Basti and Gorakhpur districts of U.P. by giving them grants, making prompt payments and fixing remunerative price for their products.

[Translation]

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): Mr. Deputy Speaker, Sir, under Rule 377, I would like to submit that the Government has taken several steps for improving the lot of weavers under New Textile Policy, but due to lack of commitment on the part of officials and drawbacks in implementation of the policy, lakhs of weavers are on the brink of starvation. Weavers of Gorakhpur and Basti districts in U. P. have told that payments were delayed for 5 to 6 months as a result of which they were neither able to buy cotton yarn nor could they feed their children. Their business had suffered as the price of finished cloth has remained of static for the last one year though the price of spun yarn had gone up from Rs. 100/- last year to Rs. 150 this year. Grant given by Government of India does not reach them in time. In view of the pitiable condition of crores of weavers, I request the Government of India to arrange grants for them without delay and issue instructions for prompt payment against finished cloth and fix the prices of finished cloth in proportion to the rise in price of spun yarn.